

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A./XX. No. 252 1986

G.D.Ghoshal

Applicant(s)

Versus

Union of India

Respondent(s)

Sr. No.	Date	Orders
	29.5.86	<p>Present:- Petitioner in person. Shri N.S.Mehta, counsel for the respondents.</p> <p>Heard petitioner and the learned counsel for the respondents. The main grievance of the petitioner is that the assessment of performance for the Calender year 1981 was not done in an appropriate manner ^{and} but that the Reporting Officer graded his overall performance as average as a result of which his interest has suffered for inclusion in the panel of Under Secretary for the year 1983. The selection panel was prepared during the year 1984 and his name had been included in the panel of ^{as} that ^{in the following year.}</p> <p>We have seen the Character Roll entries and find that there is nothing wrong in the manner in which the entry for the calender year 1981 has been made. The petitioner's name ^{has} had been included in the panel prepared in the subsequent year 1984. Since the DPC considered the all the candidates including the petitioner in 1983 and on the basis of overall assessment not merely for the year 1981 the petitioner was not included in the panel, we do not find any ground for intervening in the matter. The petitioner has not alleged any mala fide against the DPC. In view of these facts and circumstances we do not find any merit in the application and reject the same under</p>

3-

-2-

Sr. No.	Date	Orders
		<p>sub-section 3 of Section 19 of the Administrative Tribunals Act, 1985.</p> <p><i>(H.P.BAGCHI)</i> JUDICIAL MEMBER</p> <p><i>(S.P.MUKERJI)</i> ADMINISTRATIVE MEMBER</p>

(3)